ACT No. V of 1874.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 10th March 1874).

An Act to invest the Assistant Commissioner in charge of the Kullu Sub-division of the Kangra District with certain appellate powers.

WHEREAS the Assistant Commissioner in charge Preamble. of the Kullu Sub-division of the Kángra District was invested with certain appellate powers in civil cases by Act No. IV of 1870; and whereas the period for which the said Act was to continue in force, has now expired, and it is expedient to repeal the said Act and to re-enact it without prescribing any period for its continuance; It is hereby enacted as follows:—

1. Act No. IV of 1870 (for investing the Assist-Repeal of Act ant Commissioner in charge of the Kullu Sub-division No. IV of of the Kángra District with certain appellate powers) is repealed.

2. Notwithstanding anything contained in Act Assistant No. XIX of 1865 (to define the jurisdiction of the Commission-Courts of Judicature of the Panjáb and its Depend-may hear encies) the Assistant Commissioner or other officer for appeals. the time being in charge of the parganas of Kullu, Seoráj, Lahoul and Spítí, commonly called the Kullu Sub-division of the Kángra District, may hear appeals in civil cases from the decisions and orders of the Tahsíldár of Sultánpúr, the Tahsíldár of Plach, the Négí of Lahoul and the Nono of Spítí.

3. An appeal shall lie from the decisions and Appeal from orders of such Assistant Commissioner or other officer Assistant as aforesaid, to the Commissioner of the Division, in cr's orders. like manner as though such decisions or orders had

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been given by the Deputy Commissioner of the District; and the provisions of Act No. IX of 1873 (to prolong the law relating to Appeals and Reviews of Judgment in the Panjáb) with reference to the Deputy Commissioner, shall be held to apply to such Assistant Commissioner or other officer as aforesaid.

Commence-

4. This Act shall come into operation on the ment of Act. first day of April 1874, and shall apply to all cases pending or liable to appeal in the Courts of the Tahsíldár of Sultánpúr, the Tahsíldár of Plach, the Négí of Lahoul, and the Nono of Spítí on that

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